

FORM A
Public Announcement
[Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency
Resolution Process for Corporate Persons) Regulations, 2016]
FOR THE ATTENTION OF THE CREDITORS OF MUNDARA ESTATE DEVELOPERS
LIMITED

Relevant Particulars

1.	Name of corporate debtor	MUNDARA ESTATE DEVELOPERS LIMITED
2.	Date of incorporation of corporate debtor	11 th January, 2011
3.	Authority under which corporate debtor is incorporated / registered	Registrar Of Companies, Mumbai - Maharashtra
4.	Corporate Identity Number / Limited Liability Identification Number of corporate debtor	U70102MH2011PLC212152
5.	Address of the registered office and principal office (if any) of corporate debtor	7B 11 Happy Home CHS Ltd CTS 1195 168 Ramkr, Nehru Road, Ville Parle East Mumbai – 400057.
6.	Insolvency commencement date in respect of corporate debtor	12 th January, 2023 (Copy of order uploaded on 13 th January, 2023)
7.	Estimated date of closure of insolvency resolution process	10 th July, 2023
8.	Name and registration number of the insolvency professional acting as interim resolution professional	Mr. Pinakin Surendra Shah IBBI/IPA-002/IP-N00106/2017-18/10248
9.	Address and e-mail of the interim resolution professional, as registered with the Board	Address: A/201 Siddhi Vinayak Towers, B/h DCP Office, Next to Kataria House, off S.G.Highway, Makaraba, Ahmedabad-380051, Gujarat. Email: pinakincs@yahoo.com
10.	Address and e-mail to be used for correspondence with the interim resolution professional	Address: A/201 Siddhi vinayak Towers, B/h DCP Office, Next to Kataria House, off S.G.Highway, Makaraba, Ahmedabad-380051, Gujarat. Email: cirp.medl@gmail.com
11.	Last date for submission of claims	25 th January, 2023
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	Not Applicable
13.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	Not Applicable
14.	(a) Relevant Forms and (b) Details of authorized representatives are available at:	Web link: https://ibbi.gov.in/home/download Physical Address: Not Applicable



Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process against the Mundara Estate Developers Limited on 12th January, 2023 (Copy of order uploaded on 13th January, 2023).

The creditors of Mundara Estate Developers Limited are hereby called upon to submit their claims with proof on or before 25th January, 2023 to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their proof of claims by electronic means only. The operational creditors, including workmen and employees, may submit the proof of claims by in person, by post or electronic means.

A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorised representative from among the three insolvency professionals listed against entry No.13 to act as authorised representative of the class [specify class] in Form CA

Submission of false or misleading proofs of claim shall attract penalties.

Date: 17/01/2023

Place: Mumbai



Pinakin Shah
Mr. Pinakin Surendra Shah

Interim Resolution Professional

Mundara Estate Developers Limited

IBBI Reg No. IBBI/IPA-002/IP-N00106/2017-18/10248

IDBI BANK PUBLIC NOTICE FOR AUCTION OF GOLD ORNAMENTS. Offers are invited for the public auction of the gold ornaments, pledged in favour of the Bank, for the purpose of recovering the dues owed by the Borrower(s) to the Bank, as detailed below. The auction will be conducted at 4.00 PM onwards in the Bank's premises at Mira Road Branch on 20.01.2023.

OMKARA OMKARA ASSETS RECONSTRUCTION PRIVATE LIMITED. [Appendix - IV-A] See proviso to rule 8 (6) SALE NOTICE FOR SALE OF IMMOVABLE PROPERTIES. E-Auction Sale Notice for Sale of Immovable Assets under the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 read with proviso to Rule 8 (6) and 9(1) of the Security Interest (Enforcement) Rules, 2002.

Table with 3 columns: Description of Property, Reserve Price, EMD. Includes details for a property measuring 4175 sq. ft. with a reserve price of Rs. 5,60,50,000/- and an EMD of Rs. 56,05,000/-.

State Bank of India. Branch-SARB Thane (11697)- 1st Floor, Kerom, Plot No 112, Circle Road No 22, Wagle Industrial Estate, Thane (West) 400604 E-mail ID of Branch: sbi.11697@sbi.co.in, Landline No. (Office):- 022-25806861

SALE OF MOVABLE & IMMOVABLE ASSETS CHARGED TO THE BANK UNDER THE SECURITISATION AND RECONSTRUCTION OF FINANCIAL ASSETS AND ENFORCEMENT OF SECURITY INTEREST ACT, 2002. The undersigned as Authorized Officer of State Bank of India has taken over possession of the following properties u/s 13(4) of the SARFAESI Act.

Table with 3 columns: Name of Borrower(s), Name of Guarantor(s), Outstanding Dues for Recovery of which Property/ies is/are Being Sold. Lists M/S Amit Agro and Mrs. Rani Bhairavathi Thite with dues of Rs. 8,32,53,154/-.

EMD to be transferred/deposited by bidder in his/her/their own wallet provided by M/s MSTC Ltd. On https://www.mstccommerce.com/auctionhome/ibapi/index.jsp by means of NEFT. Terms and conditions of the e-auction are as under: The auction will be conducted through Bank's approved service M/s MSTC Ltd at their web portal https://www.mstccommerce.com.

Zonal Stressed Asset Recovery Branch : Meher Chamber, Ground floor, Dr. Sunderlal Behl Marg, Ballard Estate, Mumbai-400001. Phone: 022-43683807, 43683808, Email: armbom@bankofbaroda.co.in

Table with 8 columns: Sr/No, Name & address of Borrowers / Guarantor/ Mortgagees, Give short description of the immovable property with known encumbrances, Total Dues, Date & Time of E-auction, (1) Reserve Price (2) EMD (3) Bid Increase Amount, Status of possession (Constructive/ Physical), Property Inspection date & Time and contact details.

Bandhan Bank. Regional Office: Netaji Marg, Nr. Mithakhali Six Roads, Ellisbridge, Ahmedabad-6. Phone: + 91-79-26421671-75

NOTICE is hereby given under the Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 and in exercise of powers conferred under Section 13(12) read with Rule 3 of the Security Interest (Enforcement) Rules, 2002, the Authorized Officer issued demand notice to the borrower(s) on the date mentioned against the account stated hereinafter calling upon them to repay the amount within 60 days from the date of receipt of said notice.

Table with 5 columns: Name of borrower(s), Loan Account No., Description of the property mortgaged (Secured Asset), Date of Demand Notice, Date of Symbolic Possession Notice, O/s Amount as on date of Demand Notice.

PUBLIC NOTICE. Notice is hereby given to the General Public at large that my client Mr. Shaikh Abrar Ahmed Hamidulla is in absolute use, occupation and actual physical possession of Flat No.1001 and 1002, on the 10th floor, measuring 900 sq. ft. Built - up area, in the building known as "Aiyah Heights" situated at Dimtimkar Road, Nagpada, Mumbai Central, Mumbai - 400 008.

PUBLIC NOTICE. TAKE NOTICE THAT under the instructions of my clients, I am investigating the ownership, right, title and interest of Mrs. Usha Prakash Gulani in respect of Flat No. 201 and 202 and Mr. Naresh Prakash Gulani in respect of Flat No. 203 on the 2nd Floor of the building known as Ram Sita Prakalp Co-operative Housing Society Limited along with 1 (one) open car parking space situated at 14th A Road, Ahimsa Marg, Khar (West), Mumbai - 400052.

NOTICE. Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process against the MUNDARA ESTATE DEVELOPERS LIMITED on 12th January, 2023. The creditors of MUNDARA ESTATE DEVELOPERS LIMITED are hereby called upon to submit their claims with proof on or before 25th January, 2023.

NOTICE. HOUSING DEVELOPMENT FINANCE CORPORATION LIMITED. NOTICE OF TRANSFER OF EQUITY SHARES TO INVESTOR EDUCATION AND PROTECTION FUND (IEPF) AUTHORITY. This Notice is published pursuant to the provisions of Investor Education and Protection Fund Authority (Accounting, Audit, Transfer and Refund) Rules, 2016.

FORM A PUBLIC ANNOUNCEMENT. [Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016] FOR THE ATTENTION OF THE CREDITORS OF MUNDARA ESTATE DEVELOPERS LIMITED. RELEVANT PARTICULARS.

DEUTSCHE BANK AG. Appendix IV [Rule 8 (1)] POSSESSION NOTICE. Whereas, the undersigned being the authorized officer of the Deutsche Bank under the Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 and in exercise of powers conferred under Section 13(12) read with rule 9 of the Security Interest (Enforcement) Rules, 2002 issued a demand notice dated 28th October, 2021 calling upon the borrower Dilip Digambar Kaduskar / Jaysree Dilip Kaduskar / Harish Dilip Kaduskar / Jaysree Batteries Private Limited to repay the amount mentioned in the notice being Rs.1,35,41,083.73 (Rupees One Crore Thirty Five Lakhs Forty One Thousand Eighty three and Seventy Three Paise Only) within 60 days from the date of receipt of the said notice.

REGD./D/DAST/AFFIXATION/BEAT OF DRUM & PUBLICATION/NOTICE BOARD OF DRT OFFICE OF THE RECOVERY OFFICER-I DEBTS RECOVERY TRIBUNAL-II, MUMBAI. MTNL Bhavan, 3rd Floor, Colaba Market, Colaba, Mumbai. R.P. No. 240/2009 DATED: 12.01.2023 CORRIGENDUM TO PUBLIC NOTICE DATED 29.11.2022 PUBLISHED ON 03.12.2022 IN FREE PRESS JOURNAL IN ENGLISH AND NAVSHAKTI IN MARATHI, OF SALE PROCLAMATION FOR SALE DATED 29.11.2022.

FORM A PUBLIC ANNOUNCEMENT. [Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016] FOR THE ATTENTION OF THE CREDITORS OF MUNDARA ESTATE DEVELOPERS LIMITED. RELEVANT PARTICULARS.

Table with 2 columns: Name of corporate debtor, MUNDARA ESTATE DEVELOPERS LIMITED. Details include date of incorporation, authority under which corporate debtor is incorporated, corporate identity number, etc.

NOTICE. HOUSING DEVELOPMENT FINANCE CORPORATION LIMITED. NOTICE OF TRANSFER OF EQUITY SHARES TO INVESTOR EDUCATION AND PROTECTION FUND (IEPF) AUTHORITY. This Notice is published pursuant to the provisions of Investor Education and Protection Fund Authority (Accounting, Audit, Transfer and Refund) Rules, 2016.

NOTICE. DEBTS RECOVERY TRIBUNAL MUMBAI (DRT 3). 1st Floor, MTNL Telephone Exchange Building, Sector - 30A, Vashi, Navi Mumbai- 400703. Case No.: OA/482/2022. Summons under sub-section (4) of section 19 of the Act, read with sub-rule (2A) of rule 5 of the Debt Recovery Tribunal (Procedure) Rules, 1993.

UNION BANK OF INDIA V/S NARAYAN UTTAM LONDHE. To: (1) Narayan Uttam Londhe, D/W/S/O Shop No. 2, Near D'Mart, Near Church Ghansoli, Thane, Maharashtra - 400701. WHEREAS, OA/482/2022 was listed before Hon'ble Presiding Officer/Registrar on 21/05/2022.

FORM NO. 03 [See Regulation 15(1)(a)/(16)(3)] DEBTS RECOVERY TRIBUNAL PUNE. Unit No.307 to 310, 3rd Floor, Kakade Biz Icon Building, Shivaji Nagar Pune-411005. CASE NO.: OA/363/2021. Summons under sub-section (4) of section 19 of the Act, read with sub-rule (2A) of rule 5 of the Debt Recovery Tribunal (Procedure) Rules, 1993.

FORM NO. 03 [See Regulation 15(1)(a)/(16)(3)] DEBTS RECOVERY TRIBUNAL PUNE. Unit No.307 to 310, 3rd Floor, Kakade Biz Icon Building, Shivaji Nagar Pune-411005. CASE NO.: OA/363/2021. Summons under sub-section (4) of section 19 of the Act, read with sub-rule (2A) of rule 5 of the Debt Recovery Tribunal (Procedure) Rules, 1993.

FORM NO. 03 [See Regulation 15(1)(a)/(16)(3)] DEBTS RECOVERY TRIBUNAL PUNE. Unit No.307 to 310, 3rd Floor, Kakade Biz Icon Building, Shivaji Nagar Pune-411005. CASE NO.: OA/363/2021. Summons under sub-section (4) of section 19 of the Act, read with sub-rule (2A) of rule 5 of the Debt Recovery Tribunal (Procedure) Rules, 1993.

FORM NO. 03 [See Regulation 15(1)(a)/(16)(3)] DEBTS RECOVERY TRIBUNAL PUNE. Unit No.307 to 310, 3rd Floor, Kakade Biz Icon Building, Shivaji Nagar Pune-411005. CASE NO.: OA/363/2021. Summons under sub-section (4) of section 19 of the Act, read with sub-rule (2A) of rule 5 of the Debt Recovery Tribunal (Procedure) Rules, 1993.

FORM NO. 03 [See Regulation 15(1)(a)/(16)(3)] DEBTS RECOVERY TRIBUNAL PUNE. Unit No.307 to 310, 3rd Floor, Kakade Biz Icon Building, Shivaji Nagar Pune-411005. CASE NO.: OA/363/2021. Summons under sub-section (4) of section 19 of the Act, read with sub-rule (2A) of rule 5 of the Debt Recovery Tribunal (Procedure) Rules, 1993.

FORM NO. 03 [See Regulation 15(1)(a)/(16)(3)] DEBTS RECOVERY TRIBUNAL PUNE. Unit No.307 to 310, 3rd Floor, Kakade Biz Icon Building, Shivaji Nagar Pune-411005. CASE NO.: OA/363/2021. Summons under sub-section (4) of section 19 of the Act, read with sub-rule (2A) of rule 5 of the Debt Recovery Tribunal (Procedure) Rules, 1993.

FORM NO. 03 [See Regulation 15(1)(a)/(16)(3)] DEBTS RECOVERY TRIBUNAL PUNE. Unit No.307 to 310, 3rd Floor, Kakade Biz Icon Building, Shivaji Nagar Pune-411005. CASE NO.: OA/363/2021. Summons under sub-section (4) of section 19 of the Act, read with sub-rule (2A) of rule 5 of the Debt Recovery Tribunal (Procedure) Rules, 1993.

FORM NO. 03 [See Regulation 15(1)(a)/(16)(3)] DEBTS RECOVERY TRIBUNAL PUNE. Unit No.307 to 310, 3rd Floor, Kakade Biz Icon Building, Shivaji Nagar Pune-411005. CASE NO.: OA/363/2021. Summons under sub-section (4) of section 19 of the Act, read with sub-rule (2A) of rule 5 of the Debt Recovery Tribunal (Procedure) Rules, 1993.

